IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-574(PB)/2017

IN THE MATTER OF:

Arvind Bhardwaj & Anr.

.... Applicants/petitioners

Vs. ABW Infrastructure Ltd.

.... Respondent

Order under Section 7

Order delivered on 07.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Shri R. Varadharajan Hon'ble Member (J)

For the Applicant/petitioner: Mr. Nikhil Bahri, Advocate

For the Respondent:

ORDER

The financial creditor-petitioner has made averments in part V (clause-H) of the petition with regard to payment made to them till the month of March, 2015 and the issuance of cheques thereafter, which were dishonoured. However, it is not supported by any documentary evidence in the form of statement of accounts or any other such evidence.

Learned counsel for the petitioner seeks and is granted a week's time to file the statement of accounts or any other document in that regard.

List for further consideration on 20.12.2017.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(R. VARADHARAJAN) MEMBER(JUDICIAL)

07.12.2017 VINEET